

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/s. NOVUS GREEN ENERGY SYSTEMS LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s.Novus Green Energy Systems Limited
2.	Date of incorporation of corporate debtor	17-07-2009
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies (ROC), Hyderabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U40300TG2009PLC064410
5.	Address of the registered office and principal office (if any) of corporate debtor	Suitell, 2nd Floor, Siddhi #100, P&T Colony, Tirumalagherry, Secunderabad, Telangana, India, 500015
6.	Insolvency commencement date in respect of corporate debtor	25.02.2026
7.	Estimated date of closure of insolvency resolution process	23-08-2026 (180 days)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Madhusudhan Rao Gonugunta Regd No.IBBI/IPA-001/IP-P00181/2017-2018/10360
9.	Address and e-mail of the interim resolution professional, as registered with the Board	7-1-285, Flat No. 103, Sri Sai Swapna sampada Apartments, Balkampet, Sanjeev Reddy Nagar, Hyderabad, Telangana ,500038 madhucs1@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	7-1-285, Flat No. 103, Sri Sai Swapna sampada Apartments, Balkampet, Sanjeev Reddy Nagar, Hyderabad, Telangana ,500038 cirpnovus@gmail.com
11.	Last date for submission of claims	12-03-2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://ibbi.gov.in/home/downloads (b) Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s. Novus Green Energy Systems Limited on 25-02-2026.



The creditors of M/s. Novus Green Energy Systems Limited, are hereby called upon to submit their claims with proof on or before 12-03-2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA – Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.



Sd/-

Madhusudhan Rao Gonugunta
Interim Resolution Professional
For M/s. Novus Green Energy Systems Limited
Regd No. IBBI/IPA-001/IP-P00181/2017-18/10360
AFA valid upto 31/12/2026

FORM A	
PUBLIC ANNOUNCEMENT	
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
FOR THE ATTENTION OF THE CREDITORS OF M/s. NOVUS GREEN ENERGY SYSTEMS LIMITED	
RELEVANT PARTICULARS	
1. Name of corporate debtor	M/s. Novus Green Energy Systems Limited
2. Date of incorporation of corporate debtor	17-07-2009
3. Authority under which corporate debtor is incorporated/registered	Registrar of Companies (ROC), Hyderabad
4. Corporate Identity No./Limited Liability Identification No. of corporate debtor	U40300TG2009PLC064410
5. Address of the registered office and principal office (if any) of corporate debtor	Suite11, 2nd Floor, Siddhi #100, P&T Colony, Tirumalagherry, Secunderabad, Telangana, India, 500015
6. Insolvency commencement date in respect of corporate debtor	25.02.2026
7. Estimated date of closure of insolvency resolution process	23-08-2026 (180 days)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Madhusudhan Rao Gonugunta Regd No. IBB/IPA-001/IP-P00181/2017-2018/10360
9. Address and e-mail of the interim resolution professional, as registered with the Board	7-1-285, Flat No. 103, Sri Sai Swapna sampada Apartments, Balkampet, Sanjeev Reddy Nagar, Hyderabad, Telangana, 500038 madhucs1@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	7-1-285, Flat No. 103, Sri Sai Swapna sampada Apartments, Balkampet, Sanjeev Reddy Nagar, Hyderabad, Telangana, 500038 cirnovus@gmail.com
11. Last date for submission of claims	12-03-2026
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. Relevant Forms and Details of authorized representatives are available at:	(a) Web link: https://ibbi.gov.in/home/downloads (b) Physical Address: Not Applicable
<p>Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s. Novus Green Energy Systems Limited on 25-02-2026.</p> <p>The creditors of M/s. Novus Green Energy Systems Limited, are hereby called upon to submit their claims with proof on or before 12-03-2026 to the interim resolution professional at the address mentioned against entry No. 10.</p> <p>The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.</p> <p>A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA-Not Applicable.</p> <p>Submission of false or misleading proofs of claim shall attract penalties.</p> <p>Sd/- Madhusudhan Rao Gonugunta Interim Resolution Professional For M/s. Novus Green Energy Systems Limited Regd No. IBB/IPA-001/IP-P00181/2017-18/10360 AFA valid upto 31/12/2026</p>	

FINANCIAL EXPRESS
READ TO LEAD

Fri, 27 February 202
<https://epaper.finan>



మెన్షన్డ్ నోవ్స్ ట్రిస్ ఎస్టి సిస్టమ్స్ లిమిటెడ్ యొక్క రుణదాతలకు గమనిక

సంబంధిత వివరాలు	
1. కార్పొరేట్ రుణగ్రహీత పేరు	మెన్షన్డ్ నోవ్స్ ట్రిస్ ఎస్టి సిస్టమ్స్ లిమిటెడ్
2. కార్పొరేట్ రుణగ్రహీత ఇన్కార్పొరేషన్ అయిన తేదీ	17-07-2009
3. కార్పొరేట్ డెటార్ యొక్క ఇన్కార్పొరేషన్ అయిననమోదైన అధికారి	రిజిస్ట్రార్ ఆఫ్ కంపెనీస్ (ROC), హైదరాబాద్
4. కార్పొరేట్ డెటార్ యొక్క కార్పొరేట్ గుర్తింపు నెం. /సరిహద్దు రుణ గుర్తింపు నెం.	U40300TG2009PLC064410
5. కార్పొరేట్ డెటార్ యొక్క నమోదిత కార్యాలయము మరియు ప్రధాన కార్యాలయము (ఏదైన ఉంటే) చిరునామా	సూటిల్ 1, 2వ అంతస్తు, సిద్ది నెం. 100, ఏ & డి కాలనీ, తిరుమళగిరి, సకింద్రాబాద్, తెలంగాణ, ఇండియా-500015.
6. కార్పొరేట్ డెటార్ కు సంబంధించి దినాల్ ప్రారంభ తేదీ	25.02.2026
7. దినాల తీర్మాన ప్రక్రియ అంచనా ముగింపు తేదీ	23-08-2026 (180 రోజులు)
8. మధ్యంతర తీర్మాన నిపుణులుగా పునఃపరిమింపు దినాల నిపుణుల పేరు మరియు రిజిస్ట్రేషన్ నెం.	మధుసూధన్ రావు గోసుగుంట రిజిస్ట్రేషన్ నెం. IBBI/PA-001/IP-P00181/2017-2018/10360
9. బోధన వద్ద నమోదైన విధముగా మధ్యంతర తీర్మాన నిపుణుల చిరునామా మరియు ఇ-మెయిల్	7-1-285, ఫ్లాట్ నెం. 103, శ్రీ సాయి స్టూన్ల సంపద అపార్ట్మెంట్స్, బల్లూపేట, సంతోష రెడ్డి నగర్, హైదరాబాద్, తెలంగాణ-500038. madhucs1@gmail.com
10. మధ్యంతర తీర్మాన నిపుణులతో ఉత్తర ప్రకటనల కొరకు చిరునామా మరియు ఇ-మెయిల్	7-1-285, ఫ్లాట్ నెం. 103, శ్రీ సాయి స్టూన్ల సంపద అపార్ట్మెంట్స్, బల్లూపేట, సంతోష రెడ్డి నగర్, హైదరాబాద్, తెలంగాణ-500038. cirpnovus@gmail.com
11. క్లెయిమ్స్ రాఖలు చేయటం ఆఖరి తేదీ	12.03.2026
12. మధ్యంతర తీర్మాన నిపుణుల ద్వారా సెక్షన్ 21 సబ్ సెక్షన్ (6ఎ)లోని క్లాజ్ (డి) క్రింద సేకరించిన క్లియర్ పర్మిట్ తేదీ	వర్తింపదు
13. తీర్మాన నిపుణులుగా గుర్తింపబడు ఒక్కో తరగతిలోని క్లియర్ యొక్క అధిక ప్రతినిధులుగా వ్యవహరిస్తున్న వారి పేర్లు (ఒక్కొక్క తరగతికి మాత్రం పేర్లు)	వర్తింపదు
14. సంబంధిత ఫారములు మరియు అధిక ప్రతినిధుల వివరాలు ఇక్కడ అందుబాటులో ఉన్నాయి.	ఎ) Web link: https://ibbi.gov.in/home/downloads డి) ఛాతిక చిరునామా: వర్తింపదు

ఈ నోటీసు ద్వారా తెలియజేయబడేటట్లుగా కార్యాలయం కంపెనీ రా డ్రెస్సింగ్ వారు మెన్షన్డ్ నోవ్స్ ట్రిస్ ఎస్టి సిస్టమ్స్ లిమిటెడ్ యొక్క కార్పొరేట్ దినాల తీర్మాన ప్రక్రియ తేదీ **25-02-2026** ప్రారంభించినట్లుగా ఉత్తర్వులు జారీ చేసారు.

కానీ మెన్షన్డ్ నోవ్స్ ట్రిస్ ఎస్టి సిస్టమ్స్ లిమిటెడ్ యొక్క క్లియర్ పర్మిట్ కోరబడేటట్లుగా మధ్యంతర తీర్మాన నిపుణుల చిరునామా అనగా పైన తెలిపిన ఎం.సి. నెం. 10 లోని చిరునామాను **12-03-2026** లేదా అలాగే తన నియామకంతో వారి క్లెయిమ్స్ రాఖలు చేయమని కోరబడెను.

అర్హత రుణదాతలకు కోరబడేటట్లుగా వారి క్లెయిమ్స్ రాఖలు చేయమని కోరబడెను. అయితే వారి క్లెయిమ్స్ రాఖలు చేయమని కోరబడేటట్లుగా వారి క్లెయిమ్స్ రాఖలు చేయమని కోరబడెను. అయితే వారి క్లెయిమ్స్ రాఖలు చేయమని కోరబడేటట్లుగా వారి క్లెయిమ్స్ రాఖలు చేయమని కోరబడెను.

ఎం.సి. నెం. 12లో తెలిపిన విధంగా తరగతి చేయిన అర్హత రుణదాత, ఫారం సిఎ తరగతి (తరగతి పేర్లు) యొక్క అధిక ప్రతినిధులుగా వ్యవహరించుకు ఎం.సి. నెం. 13కు ఎదురుగా తెలిపిన ముగింపు దినాల తీర్మాన నిపుణుల నుండి ఎంచుకున్న అధిక ప్రతినిధిని సూచించవలెను. క్లెయిమ్ యొక్క తప్పదు లేదా తప్పదో వర్తింపే రుణదాతలకు రాఖలు చేసే చిరునామా నిధింపబడుతుంది.

సం/- మధుసూధన్ రావు గోసుగుంట
 మధ్యంతర తీర్మాన నిపుణులు
 మెన్షన్డ్ నోవ్స్ ట్రిస్ ఎస్టి సిస్టమ్స్ లిమిటెడ్
 Regd No. **IBBI/PA-001/IP-P00181/2017-18/10360**
 AFA తేదీ: **31.12.2026** వరకు చెల్లుతుంది.



